# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

#### CP No. 204/2007 In OA.2156/2004

New Delhi this the 26th day of July, 2007

Hon'ble Mr. Justice M.Ramachandran, Vice Chairman(J) Hon'ble Mrs. Neena Ranjan, Member (A)

Sh. S.B. Gupta, S/o Late Shri Mangal Sen Gupta, R/o 11 P. Colony Qtrs No. G-70, Mohkampur, Dehradun, Uttrakhand.

Applicant

(By Advocate: Sh. A.K Mishra)

### Versus

- 1. Shri. R.A. Maselkar, Director General CSIR, Rafi Marg, New Delhi.
- 2. Sh. M.O. Garg,
  The Director
  Indian Institute of Petroleum
  Mohkampur, Dehradun,
  Uttrakhand.

...Respondents

(By Advocate: Sh. C.B.N.Babu)

## ORDER(Oral)

## Hon'ble Mr. Justice M. Ramachandran, VC(J)

By an order dated 22.1.2007, the Bench had directed that representation of applicant for promotion w.e.f. 1.2.98 be properly examined. Three months' time was granted for the purpose. As no order is forth coming, the present application has been filed.

2. Sh. C.B.N.Babu, learned counsel entered appearance on behalf of the



respondents. A notice dated 22.06.2007 (Annexure A) as produced by the learned counsel for respondents shows that consequent directions passed by the CAT claim to have been considered but have been rejected.

3. MA for extension of time had been filed and time had also been granted, therefore, in these circumstances, we not think that contempt proceedings are to continue. We however, make it clear that present petition is disposed of with liberty to applicant to take appropriate proceedings in accordance with rules. CP is accordingly closed. Respondents are discharged.

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( Mrs. Neena Ranjan ) Member (A) (M. Ramachandran)
Vice Chairman (J)

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